

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 315

IA-5123/2023 Intervention A83/2023

In

IB-1103(ND)/2020

IN THE MATTER OF:

M/s Kaliber Associates Pvt. Ltd.

.....APPLICANT/PETITIONER

Vs

M/s Diamond IT Infracon Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 08.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Intervener : Mr. Sunil Fernandes, Sr. Adv, Mr./Ms. Vaishnavi Prakash,
Mr. Rajshree Chaudhary, Ms. Ritika Prasad,
Ms. Diksha, Advocates.

For the RP : Mr. Vinod Chaurasia, Advocate.

For the Respondent : Mr. Anirban Bhattacharya, Adv. with
Mr. Rajeev Chowdhary, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Intervention A83/2023:-

Heard the submissions made by Mr. Sunil Fernandes, Learned Counsel appearing for the Applicant, Mr. Vinod Chaurasia, Learned Counsel appearing for the Resolution Professional and Mr. Anirban Bhattacharya, Learned Counsel appearing for the Financial Creditor/CoC.

Arguments heard.

Order **reserved**.

IA-5123/2023:-

List this application after pronouncement of order in Intervention Application No. 83/2023.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**